

**GOVERNMENT OF INDIA  
NEW AND RENEWABLE ENERGY  
LOK SABHA**

UNSTARRED QUESTION NO:3824  
ANSWERED ON:19.03.2015  
COMPLAINT AGAINST NATIONAL SOLAR MISSION  
Reddy Shri Ponguleti Srinivasa

**Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:**

- (a) whether the Government is aware of a complaint filed by US in the WTO against India's Domestic Content Requirement (DCR) provisions in National Solar Mission;
- (b) if so, the details thereof; and
- (c) the reaction of the Union Government thereto?

**Answer**

THE MINISTER OF STATE FOR POWER, COAL & NEW AND RENEWABLE ENERGY (INDEPENDENT CHARGE) (SHRI PIYUSH GOYAL)

(a): Yes, Madam.

(b): US has filed a petition in the WTO against the provisions of Domestic Content Requirement (DCR) in Batch-I/II of Phase-I and Batch-I of Phase-II under National Solar Mission (NSM). US has alleged that this provision renders less favourable treatment to imported products and thereby violates General Agreement on Trade and Tariff (GATT) Article III:4.

(c): Government of India has reacted that the electricity generated by the Solar Power Projects, coming under the stated batches, is procured by a Government entity to fulfil the social responsibility of the Government to provide power to its citizens."Government procurement" for "Government purposes" fall under the exemptions provided in GATT Article III:8(a). Government of India has also put forward that the DCR provisions are necessary to overcome the "Local Short Supply" of Photovoltaic (PV) Cells and Modules in the country which is allowed as per Article XX (j).